

Central Administrative Tribunal  
Principal Bench: New Delhi

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O.A. No. 2316/93

New Delhi, this the 22nd day of July, 1999

Hon'ble Shri S.R. ADIGE, VICE-CHAIRMAN (A)  
Hon'ble Shri P.C. KANNAN, MEMBER (J)

Shri Prem Parkash s/o Sh. Uttam Chand,  
Wireman (Temporary Status) under  
Sr. Elec. Engineer (Construction),  
Minto Bridge, New Delhi. ....Applicant

(By Advocate: Shri B.S. Mainee)

Versus

Union of India through:

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Chief Administrative Officer (Constrn).  
Northern Railway,  
Baroda House,  
Kashmeri Gate,  
Delhi.
3. The Deputy Chief Electrical Engineer (Constrn),  
Minto Bridge, New Delhi.
4. The Sr. Electrical Engineer (Construction),  
Northern Railway, Minto Bridge,  
New Delhi. ....Respondents

(By Advocate: Shri B.K. Aggarwal)

O R D E R (ORAL)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A):

As it is not denied that applicant has been working as Highly Skilled Wireman Grade-I on ad hoc basis since 15.06.1987, and has put in more than 12 years of continuous service, as such, we dispose of this OA with a direction to respondents to hold a trade test for the applicant in the category of High Skilled Wireman Grade-I in accordance with rules & instructions, and if applicant qualifies in the same consider regularising him as such.

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(13)

2. These directions should be implemented within three months from the date of receipt of a copy of this order.

3. OA disposed of accordingly. No costs.

*Dhananjay*

(P.C.KANNAN)  
Member(J)

*Adige*  
(S.R.ADIGE)  
Vice-Chairman(A)

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